As introduced in Lok Sabha

Bill No. 211 of 2022

THE RIGHTS OF PERSONS WITH DISABILITIES (AMENDMENT) BILL, 2022

By

Shri Gopal Chinayya Shetty, M.P.

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BILL

to amend the Rights of Persons with Disabilities Act, 2016.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:-

1. (1) This Act may be called the Rights of Persons with Disabilities (Amendment) Act, 2022.

Short title and commencement.

49 of 2016.

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(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Insertion of new section 9A.

2. After section 9 of the Rights of Persons with Disabilities Act, 2016 (hereinafter referred to as principal Act), the following section shall be inserted, namely:-

"9A. (1) It shall be the responsibility of the appropriate Government to establish residential accommodation for the persons with disabilities 5 in every district within their jurisdiction.

(2) The residential accommodation established under sub-section (1) shall be provided free of cost to the persons with disabilities.".

3. In section 24 of the principal Act, in sub-section (3), the following provisos shall be inserted, namely:-

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"Provided that the disability pension to persons with disabilities under clause (g) shall not be less than rupees six thousand per mensem which may be revised from time to time, keeping in view the prevailing cost of living index as may be determined by the Central Government:

Provided further that the amount of pension shall be disbursed 15 to persons with disabilities by the appropriate Government either through its treasury or through any branches of a Nationalised bank in such manner as may be prescribed.".

Amendment of section 24.

STATEMENT OF OBJECTS AND REASONS

We have huge number of persons with disabilities in our country. They have to face numerous problems due to non-availability of adequate measures for care, livelihood and treatment. In this modern age they are living a pathetic life.

It is customary in our country to look-after the persons with disabilities but now the economic conditions are such that it is not possible for the low income persons to support them. Today we find millions of persons with disabilities who are unable to take care of themselves or who do not have sufficient means or any support to lead a happy life. These people, who are without any source of income, live in hunger and are left uncared for. The majority of the persons with disabilities are still left to fend for themselves. Our country, being a welfare State, should provide social security to such persons with disabilities and infirm persons.

In our country, assistance is provided to the persons with disabilities and blind persons under the social security system, but these measures are inadequate in today's perspective. Many countries of the world, including countries such as United States of America, Canada, Denmark, etc. provide financial assistance to the persons with disabilities and also take proper care for their treatment. In our country also, there is a need for social upliftment of persons with disabilities and blind persons by making proper arrangements for their pension and treatment of their diseases for their welfare and maintenance.

It is true that under the leadership of our esteemed Prime Minister, several welfare schemes are operational for the rehabilitation of the persons with disabilities and some States of the country are also doing good work for their welfare, but still specially in the wake of the global pandemic like Corona their condition has become more distressing and worrisome.

The need is to give impetus to the new social order and provide pension and residential facilities to persons with disabilities in addition to other social security already guaranteed under the Rights of Persons with Disabilities Act, 2016.

Hence this Bill.

New Delhi; 8 *August*, 2022. GOPAL CHINAYYA SHETTY

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides for the appropriate Government to establish residential accommodation to be provided free of cost to persons with disabilities in each district. Clause 3 provides for the payment of pension at the rate of rupees six thousands per month to such persons with disabilities who have no independent and adequate means of livelihood.

The Bill, therefore, if enacted, would involve expenditure from the Consolidated Fund of India. It is estimated that an annual recurring expenditure of about rupees two thousand crore is likely to be involved from the Consolidated Fund of India. A non-recurring expenditure to the tune of about rupees thirty crore will also be involved at the initial stage.

ANNEXURE

Extract from the Rights of Persons with Disabilities Act, 2016 $(49 \mbox{ of } 2016)$

*	*	*	*	*	
24. (1) *	*	*	*	*	Social Security.
(3) The schemes under sub-section (1) shall provide for,—					
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(g) disability pension to persons with disabilities subject to such income ceiling as may be notified;

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(Shri Gopal Chinayya Shetty, M.P.)